

**COMMITTEE**

**36**

**ON**

**GOVERNMENT ASSURANCES  
(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**THIRTY-SIXTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)**

*Presented to Lok Sabha on.....17-03-2021*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**March, 2021/ Phalgun, 1942 (Saka)**

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| (vi) USQ No. 609 dated 20.07.2016 regarding 'Telecom Services of PSUs'  |        |
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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020



## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Thirty – Sixth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 24 August, 2020 *inter-alia* considered Memorandum Nos. 268 to 297 containing requests received from various Ministries/Departments for dropping of 38 pending Assurances and decided to pursue 12 Assurances.

3. At their sitting held on 19 January, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

12 March, 2021

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21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**





## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Thirty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 38 pending Assurances at their sitting held on 24 August, 2020.

3. After having considered the requests of the Ministries/Departments, the Committee were not convinced with the reasons furnished for dropping of the following 12 Assurances:-

| Sl. No. | SQ/USQ No. & Date  | Ministry  | Subject   |
|---------|--|---|---|
| 1.      | (i) USQ No. 1090<br>dated 13.07.2009<br><br>(ii) SQ No. 288<br>dated 25.04.2012<br><br>(iii) USQ No. 1566<br>dated 06.03.2013<br><br>(iv) USQ No. 3894<br>dated 12.08.2015 | Communications<br>(Department of<br>Telecommunications) | (i) Effectiveness of Telecom<br>Services<br><br>(ii) Complaints against<br>Unsatisfactory Telecom Services<br><br>(iii) Complaints against Telecom<br>Operators<br><br>(iv) Changes in Telecom Sector |

| Sl. No. | SQ/USQ No. & Date  | Ministry   | Subject  |
|---------|--|--|--|
|         | (v) SQ No. 346<br>dated 23.12.2015<br><br>(vi) USQ No. 609<br>dated 20.07.2016<br><br>(vii) USQ No. 3501<br>dated 07.12.2016 |  | (v) Empowerment of TRAI<br><br>(vi) Telecom Services of PSUs<br><br>(vii) Amendment in TRAI Act<br>(Appendix – II) |
| 2.      | General Discussion on<br>the Personal Law<br>(Amendment) Bill<br>dated 21.08.2010  | Law and Justice<br>(Legislative Department)                                  | The Personal Law (Amendment)<br>Bill<br>(Appendix – III)   |
| 3.      | USQ No. 3940<br>dated 09.12.2016   | Defence<br>(Department of Defence<br>Research & Development<br>Organisation) | Missile Testing Centre<br>(Appendix – IV)  |
| 4.      | USQ No. 4732<br>dated 15.12.2016   | Road Transport and<br>Highways   | Integrated Transport<br>Development<br>(Appendix – V)  |
| 5.      | USQ No. 2180<br>dated 15.03.2017   | Law and Justice<br>(Legislative Department)                                  | Electoral Bribery as Cognisable<br>Offence<br>(Appendix – VI)  |
| 6.      | USQ No. 3125<br>dated 31.12.2018   | Labour and Employment  | Social Security to Workers in<br>Unorganised Sector<br>(Appendix – VII)  |

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 12 Assurances are given in Appendices -II to VII.

5. The Minutes of the sitting of the Committee dated 24 August, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-VIII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-VIII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;

12 March, 2021

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21 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 24 August, 2020

| Sl. No. | Memo No. | Question/Discussion References  | Ministry        | Department                       | Brief Subject   |
|---------|----------|---|-----------------|----------------------------------|---|
| 1       | 268      | (i) USQ No. 1090 dated 13.07.2009<br><br>(ii) SQ No. 288 dated 25.04.2012<br><br>(iii) USQ No. 1566 dated 06.03.2013<br><br>(iv) USQ No. 3894 dated 12.08.2015<br><br>(v) SQ No. 346 dated 23.12.2015<br><br>(vi) USQ No. 609 dated 20.07.2016<br><br>(vii) USQ No. 3501 dated 07.12.2016 | Communications  | Department of Telecommunications | (i) Effectiveness of Telecom Services<br><br>(ii) Complaints against Unsatisfactory Telecom Services<br><br>(iii) Complaints against Telecom Operators<br><br>(iv) Changes in Telecom Sector<br><br>(v) Empowerment of TRAI<br><br>(vi) Telecom Services of PSUs<br><br>(vii) Amendment in TRAI Act |
| 2       | 269      | USQ No. 598 dated 25.02.2010  | Railways        |                                  | Expert Committee  |
| 3       | 270      | General Discussion on the Personal Law (Amendment) Bill dated 21.08.2010  | Law and Justice | Legislative Department           | The Personal Law (Amendment) Bill   |
| 4       | 271      | SQ No. 241 dated 18.08.2011 (Supplementary by Shri M.B. Rajesh, M.P.)   | Railways        |                                  | Railway Projects  |

| Sl. No. | Memo No. | Question/Discussion References  | Ministry                    | Department  | Brief Subject                                |
|---------|----------|---|-----------------------------|---|--|
| 5       | 272      | USQ No. 6221 dated 06.05.2013   | Defence                     | Department of Military Affairs                            | Training Centres of Armed Forces             |
| 6       | 273      | SQ No. 370 dated 04.08.2014   | Communications              | Department of Telecommunications                          | Introduction of Slab Based Penalties         |
| 7       | 274      | SQ No. 561 dated 06.05.2015   | Earth Sciences              |   | Cooperation in Earth Science                 |
| 8       | 275      | USQ No. 1996 dated 10.12.2015   | Power                       |   | Investment in Hydro Power Electricity Sector |
| 9       | 276      | USQ No. 3268 dated 18.12.2015   | Defence                     | Department of Defence                                     | Sainik School in Andaman and Nicobar Islands |
| 10      | 277      | SQ No. 322 dated 22.12.2015 (Supplementary by Shri Baijayant Jay Panda, M.P.) | Home Affairs                |   | Marine Police Stations                       |
| 11      | 278      | (i) USQ No. 846 dated 01.03.2016<br>(ii) USQ No. 2643 dated 02.08.2016        | Home Affairs                |   | (i) Naga Accord<br>(ii) Naga Peace Accord    |
| 12      | 279      | USQ No. 3940 dated 09.12.2016   | Defence                     | Department of Defence Research & Development Organisation | Missile Testing Centre                       |
| 13      | 280      | USQ No. 4732 dated 15.12.2016   | Road Transport and Highways |   | Integrated Transport Development             |
| 14      | 281      | USQ No. 1142 dated 08.02.2017   | Housing and Urban Affairs   |   | Swachh Bharat Mission                        |
| 15      | 282      | USQ No. 1077 dated 08.02.2017   | Railways                    |   | ROB at Vathuruthy                            |
| 16      | 283      | USQ No. 1241 dated 09.02.2017   | Power                       |   | Proposals for New Hydro Power Plants         |

| Sl. No. | Memo No. | Question/Discussion References   | Ministry                    | Department                       | Brief Subject                                     |
|---------|----------|--|-----------------------------|----------------------------------|---|
| 17      | 284      | SQ No. 157 dated 10.03.2017  | Defence                     | Department of Defence Production | Aerospace University                              |
| 18      | 285      | USQ No. 2180 dated 15.03.2017  | Law and Justice             | Legislative Department           | Electoral Bribery as Cognisable Offence           |
| 19      | 286      | SQ No. 273 dated 11.07.2019  | Road Transport and Highways |                                  | Ban on Non-Electric Two/Three-Wheelers            |
| 20      | 287      | (i) USQ No. 1044 dated 24.07.2018<br>(ii) USQ No. 1363 dated 18.12.2018  | Food Processing Industries  |                                  | (i) PM Kisan Sampada Yojana<br>(ii) NBFCs for FPI |
| 21      | 288      | USQ No. 2612 dated 02.08.2018  | Jai Shakti                  |                                  | Ground Water (Sustainable Management) Bill, 2017  |
| 22      | 289      | USQ No. 2670 dated 02.08.2018  | Road Transport and Highways |                                  | Highway Patrol System Across the Country          |
| 23      | 290      | USQ No. 3417 dated 07.08.2018  | Home Affairs                |                                  | Ethnic Riots                                      |
| 24      | 291      | USQ No. 671 dated 13.12.2018   | Road Transport and Highways |                                  | Ram Vana-Gaman Marg                               |
| 25      | 292      | USQ No. 3125 dated 31.12.2018  | Labour and Employment       |                                  | Social Security to Workers in Unorganised Sector  |
| 26      | 293      | USQ No. 813 dated 26.06.2019   | Railways                    |                                  | Konch-Bhind and Urai-Moahoba Rail Lines           |
| 27      | 294      | USQ No. 3031 dated 11.07.2019  | Youth Affairs & Sports      | Department of Sports             | Promotion of Sports in J&K                        |
| 28      | 295      | USQ No. 4648 dated 22.07.2019  | Tribal Affairs              |                                  | Traditional Forest Dwellers                       |
| 29      | 296      | SQ No. 124 dated 03.05.2016 (Supplementary by Shri Satyapal Singh, M.P.) | Home Affairs                |                                  | Suicide by Police Personnel                       |

| Sl. No. | Memo No. | Question/Discussion References  | Ministry                               | Department | Brief Subject                              |
|---------|----------|---|--|------------|--|
| 30      | 297      | SQ No. 106 dated 28.06.2019 (Supplementary by Shri Feroze Varun Gandhi, M.P.) | Environment, Forest and Climate Change |            | Impact of Air Pollution on Life Expectancy |



Appendix - II

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 268**

Subject: Request for dropping of Assurances given in replies to:-

- (i). USQ No. 1090 dated 13.07.2009 regarding "Effectiveness of Telecom Services";
- (ii). SQ No. 288 dated 25.04.2012 regarding "Complaints against Unsatisfactory Telecom Services";
- (iii). USQ No. 1566 dated 06.03.2013 regarding "Complaints against Telecom Operators";
- (iv). USQ No. 3894 dated 12.08.2015 regarding "Changes in Telecom Sector";
- (v). SQ No. 346 dated 23.12.2015 regarding "Empowerment of TRAI";
- (vi). USQ No. 609 dated 20.07.2016 regarding "Telecom Services of PSUs"; and,
- (vii). USQ No. 3501 dated 07.12.2016 regarding "Amendment in TRAI Act";

\*\*\*\*

The above mentioned Questions were asked by various M.Ps. to the Minister of Communications from time to time. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to VII.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Communications within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Communications (Department of Telecommunications) *vide* O.M. No. F.No.12-26/2016-Restg. dated 11.08.2020 have stated as under:

"The above Assurances are related to amendment of the Telecom Regulatory Authority of India (TRAI) Act, 1997. Amendment of an Act is a long drawn procedure and it may take more time to complete the entire process. An Interim report on the status of amendment of TRAI Act 1997 is annexed (Appendix) with a request to drop the Assurance.

In this regard, it is pertinent to mention that as discussed in Oral Evidence of the representatives of Ministry of Communications (Department of Telecommunications) by Committee on Government Assurances on 3<sup>rd</sup> January, 2020, the status of four pending Assurances namely (i) USQ No. 4628 dated 09.05.2007 (ii) USQ No. 1090 dated 13.07.2009 (iii) SQ No. 288 dated 25.04.2012 and (iv) USQ No. 1566 dated 06.03.2013 was submitted to the Committee with a request to consider dropping of these four Assurances keeping in view that amendment of TRAI Act may take more time to complete the entire process."

4. In view of the above, the Ministry, with the approval of the Minister of State for Communications have requested the Committee to drop the Assurances.

The Committee may consider.

NEW DELHI:

DATED: 24/08/2020

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Appendix

Interim Report on the status of Pending Lok Sabha Parliament Assurances

The details of eight Assurances pending in the Lok Sabha is as under:

| Sl.No. | LS Question No. | Date for answer | Subject of the Question                                | Extension sought upto |
|--------|-----------------|-----------------|--|-----------------------|
| 1.     | 3501            | 07.12.2016      | Amendment in TRAI Act                                  | 06.09.2020            |
| 2.     | 1090            | 13.07.2009      | Effectiveness of Telecom Services                      | 06.09.2020            |
| 3.     | 346             | 23.12.2015      | Empowerment of TRAI                                    | 06.09.2020            |
| 4.     | 288             | 25.04.2012      | Complaint against Unsatisfactory Telecom Services      | 06.09.2020            |
| 5      | 1566            | 06.03.2013      | Complaint against Telecom Operators                    | 06.09.2020            |
| 6.     | 4628            | 09.05.2007      | Grievances Redressal Mechanism by the Access Providers | 06.09.2020            |
| 7.     | 609             | 20.07.2016      | Telecom Services of PSUs                               | 06.09.2020            |
| 8.     | 3894            | 12.08.2015      | Changes in Telecom                                     | 06.09.2020            |

All the above assurances are related to amendment of the Telecom Regulatory Authority of India (TRAI) Act, 1997. It is pertinent to mention that the status of four pending Assurances namely (i) USQ No. 4628 dt. 09-05-2007 (ii) USQ No. 1090 dt. 13-07-2009 (iii) SQ No. 288 dt. 25-04-2012 and (iv) USQ No. 1566 dt. 06-03-2013 was discussed in Oral Evidence of the representatives of the Ministry of Communications (Department of Telecommunications) by Committee on Government Assurances on 3<sup>rd</sup> Jan, 2020. Thereafter, as per discussion, an interim report on the status of these four parliamentary assurances was sent to Committee in March, 2020 (Copy enclosed). The Committee was also requested to consider dropping of the four assurances related to Amendment of TRAI Act, 1997 as the amendment to an Act is a long drawn procedure and it may take more time to complete the entire process.

The chronology of status of amendment of TRAI Act as also mentioned in our earlier communication is as under:

- The Telecom Regulatory Authority of India (TRAI) (Amendment) Bill, 2008 was introduced in the Rajya Sabha in December, 2008 for amendment in Section 4 of the Act. However, the proposal did not find favour with the Parliamentary Standing Committee on Information Technology.
- Meanwhile in, July, 2012 a comprehensive proposal for amendment of various sections of TRAI Act was received from TRAI.
- However, in 2014, it was decided to have a comprehensive Communication Convergence Bill rather than TRAI amendment Bill.
- The Convergence Bill did not make much headway. TRAI forwarded additional proposals on consumer grievance redressal, enforcement of its directions etc. in June 2016.
- The Department has decided to re-initiate the matter of amendment of TRAI Act, 1997. Cabinet note is under finalization. Thereafter, the draft cabinet note is proposed to be circulated for Inter-Ministerial consultation and other formalities as per procedure would be completed and thereafter approval of Cabinet would be taken for introducing the same in the Parliament.

The amendment to an Act is a long drawn procedure, it may take more time to complete the entire process. In view of this, it is requested that Committee may consider dropping of all the OS Assurances.

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F.No.12-09/2019-Regtg.  
भारत सरकार Government of India  
संचार मंत्रालय Ministry of Communications  
दूरसंचार विभाग Department of Telecommunications  
(पुनर्गठन प्रकोष्ठ) (Restructuring Cell)

20, अशोक रोड, संचार भवन, नई दिल्ली-1  
20, Ashoka Road, Sanchar Bhawan, New Delhi-1

Dated: March 2020

OFFICE MEMORANDUM

Subject: Supply of information/documents sought by the Committee on Government Assurance regarding 16 Pending Assurances concerning DoT..

The undersigned is directed to refer to D/o Telecom, Parliament Section's O.M. No. H-11012/05/2019-Parl dated 16-01-2020 on the subject cited above and to state that status of Lok Sabha Starred/Unstarred Question nos 4628 dated 09-05-2007, 1090 dated 13-07-2009, 288 dated 25-04-2012 and 1566 dated 06-08-2018 was discussed in Oral Evidence Meeting held on 3<sup>rd</sup> January 2020.

2. All the 04 above mentioned Assurances are related to amendment of Telecom Regulatory Authority of India (TRAI) Act 1997. As discussed in the meeting, Interim Report on the status of amendment of TRAI Act 1997 is annexed.

3. A request has been made for dropping of the 04 Assurances as amendment of an Act is a long drawn procedure and it may take more time to complete the entire process.

4. This issues with the approval of the Competent Authority.

  
(Arvind Kumar Jha)

Under Secretary to the Government of India

Tele: 2308-6178/6210

To

The Committee Officer  
Committee on Government Assurance (Lok Sabha)  
Lok Sabha Secretariat, Parliament House Annexa,  
New Delhi 110001

Copy for information to:

Under Secretary (Parl), D/o Telecom

Interim Report on the status of Pending Parliament Assurances as discussed in Oral Evidence of the representatives of the Ministry of Communications (Department of Telecommunications) by Committee on Government Assurances on 3<sup>rd</sup> Jan, 2020

The status of following four pending Assurances was discussed in the meeting held on 03/01/2020.

| S. No. | SQ/USQ No. dated            | Subject of the Question                               |
|--------|-----------------------------|---|
| 1.     | USQ No. 4628 dt. 09-05-2007 | Grievances Redressal Mechanism by the Access Provider |
| 2.     | USQ No. 1090 dt. 13-07-2009 | Effectiveness of Telecom Services                     |
| 3.     | SQ No. 288 dt. 25-04-2012   | Complaints Against Unsatisfactory Telecom Services    |
| 4.     | USQ No. 1566 dt. 06-03-2013 | Complaints Against Telecom Operators                  |

All the above assurances are related to amendment of the Telecom Regulatory Authority of India (TRAI) Act, 1997. The chronology of status of amendment of TRAI Act is as under:

- The Telecom Regulatory Authority of India (TRAI) (Amendment) Bill, 2008 was introduced in the Rajya Sabha in December, 2008 for amendment in Section 4 of the Act. However, the proposal did not find favour with the Parliamentary Standing Committee on Information Technology.
- Meanwhile in, July, 2012 a comprehensive proposal for amendment of various sections of TRAI Act was received from TRAI.
- However, in 2014, it was decided to have a comprehensive Communication Convergence Bill rather than TRAI amendment Bill.
- The Convergence Bill did not make much headway. TRAI forwarded additional proposals on consumer grievance redressal, enforcement of its directions etc. in June 2016.
- The Department has decided to re-initiate the matter of amendment of TRAI Act, 1997. Cabinet note is under finalization. Thereafter, the draft cabinet note is proposed to be circulated for Inter-Ministerial consultation and other formalities as per procedure would be completed and thereafter approval of Cabinet would be taken for introducing the same in the Parliament.

The amendment to an Act is a long drawn procedure, it may take more time to complete the entire process. In view of this, it is requested that committee may consider dropping of the four assurances related to Amendment of TRAI Act, 1997.

\* \* \*

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO: 1090

ANSWERED ON: 13.07.2009

EFFECTIVENESS OF TELECOM SERVICES

PRALHAD VENKATESH JOSHI

(a) whether the Government has received complaints regarding unsatisfactory telecom services especially from the private mobile companies in the country;

(b) if so, the details thereof;

(c) whether the Government proposes to give more powers to the Telecom Regulatory Authority of India (TRAI) to ensure that better mobile services are provided to the subscribers; and

(d) if so, the details thereof?

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:-

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) Yes, Sir.

(b) The broad categories of complaints received are regarding Quality of Service (QoS), Billing and metering, Refund of security deposit, Tariff, Unsolicited commercial calls, etc. The individual complaints received in Telecom Regulatory Authority of India (TRAI)/Department of Telecom (DOT) are forwarded to respective service provider for appropriate action.

(c) & (d) Proposal to amend TRAI Act has been received from TRAI seeking more powers including imposition of penalty on the telecom operators. The proposal is under consideration.

Annexure - II

**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY**  
**DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA**  
**STARRED QUESTION NO. 288**  
**TO BE ANSWERED ON 25<sup>TH</sup> APRIL, 2012**

**COMPLAINTS AGAINST UNSATISFACTORY TELECOM SERVICES**

\*288. **SHRI S. ALAGIRI:**  
**SHRI MODUGULA VENUGOPALA REDDY:**

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has taken cognizance of the rise in complaints and other grievances of consumers against telecom operators for the deficient and unsatisfactory services;
- (b) if so, the details thereof alongwith the remedial measures taken by the telecom operators on the directions of the TRAI to improve customers' satisfaction;
- (c) whether suggestions have been received from various quarters to arm TRAI with powers including imposition of penalty on telecom operators for unsatisfactory services to the subscribers;
- (d) if so, the details thereof;
- (e) whether the Government proposes to amend the TRAI Act so as to improve customers' satisfaction; and
- (f) if so, the details thereof and the action taken/being taken by the Government in this regard?

**ANSWER**

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND**  
**COMMUNICATIONS AND INFORMATION TECHNOLOGY**  
**(SHRI KAPIL SIBAL)**

- (a) to (f) A Statement is laid on the Table of the House.

**STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 288 FOR 25<sup>TH</sup> APRIL, 2012 REGARDING "COMPLAINTS AGAINST UNSATISFACTORY TELECOM SERVICES"**

(a) & (b) Yes, Madam. TRAI has taken cognizance of the rise in complaints and other Grievances of consumers against telecom operators. In order to make the Grievance Redressal Mechanism more effective and for addressing concerns of consumers, the earlier Regulation of TRAI of 2007 (namely "Telecom Consumers Protection and Redressal of Grievances Regulations 2007") was reviewed and following two new regulations have been issued by TRAI :

i) "Telecom Consumer Complaint Redressal Regulations , 2012 (1 of 2012)" on 05/01/2012 replacing the earlier Regulations in the subject matter and

ii) "Telecom Consumers Protection Regulations, 2012 (2 of 2012)" on 06/01/2012.

These Regulations have been implemented by the Telecom Service Providers.

(c) & (d) Representations were received from various Consumer Advocacy Groups raising various telecom consumer issues including that of empowerment of TRAI. It was suggested that TRAI should be given powers to impose penalty for violation of its regulations, orders and directions.

(e) & (f) A proposal for amendment of TRAI Act, 1997 is under consideration. Broadly it consists of amendments required for effective discharge of current functions of TRAI under the existing Act and those where TRAI has proposed further devolution of additional Regulatory functions.

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Annexure - III

**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY**  
**DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1566**  
**TO BE ANSWERED ON 6<sup>TH</sup> MARCH, 2013**

**COMPLAINTS AGAINST TELECOM OPERATORS**

1566. SHRI RAMESH VISWANATH KATTI:  
SHRI NISHIKANT DUBEY:  
SHRI ABDUL RAHMAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of complaints and other grievances of consumers received against telecom operators for the deficient and unsatisfactory services during the last three years and the current year, year-wise and operator-wise;
- (b) the action taken by the Telecom Regulatory Authority of India (TRAI) thereon, operator-wise;
- (c) whether the TRAI Act needs amendment and more powers should be given to TRAI for better customer service and satisfaction;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether inadequate mobile towers and poor signal capacity are the main reasons for unsatisfactory telecom services; and
- (f) if so, the measures taken by the Government to increase installation of mobile towers and augment signal capacity, State-wise?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)**

(a) The details of complaints received during last three years and the current year by Telecom Regulatory Authority of India (TRAI) against service providers are as below:

| Sl. No | Year                          | Service Provider |      |        |      |          |          |      |        | Total |
|--------|-------------------------------|------------------|------|--------|------|----------|----------|------|--------|-------|
|        |                               | BSNL             | MTNL | Bharti | Tata | Reliance | Vodafone | Idea | Others |       |
| 1      | 2009-10                       | 859              | 309  | 1736   | 678  | 1000     | 881      | 425  | 370    | 6258  |
| 2      | 2010-11                       | 680              | 181  | 1305   | 404  | 821      | 680      | 453  | 405    | 4929  |
| 3      | 2011-12                       | 994              | 309  | 3969   | 955  | 2057     | 2471     | 1095 | 1076   | 12926 |
| 4      | 2012-13<br>(upto 31 Jan 2013) | 946              | 290  | 4402   | 2129 | 2261     | 2681     | 1307 | 1539   | 15555 |

(b) The individual consumer complaints received in TRAI are forwarded to the concerned service provider for redressal.

(c) & (d) TRAI has submitted a proposal for amendment in TRAI Act, 1997 primarily concerning with grant of powers to lay down the framework for consumer grievance redressal mechanism by the service providers, power to impose penalty on the service providers for contravention of TRAI's Regulations, etc. After due examination of the proposal, the Govt. will place the draft bill before Parliament in due course of time.

(e) & (f) As per the performance monitoring report for the quarter ending 31<sup>st</sup> Dec 2012, the cellular mobile telephone service providers are generally complying with the Quality of service (QoS) benchmarks for the network related parameters.

TRAI monitors the performance of Service Providers against the benchmarks for the various QoS parameters laid down by TRAI, through quarterly performance monitoring reports, audit and assessment of quality of service through independent agencies and assessment of customer perception of service through surveys.

The follow-up action including installation of additional mobile towers (if any) is taken up by the concerned service providers based on techno commercial considerations.

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Annexure - IV

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA  
UNSTARRED QUESTION NO.3894  
TO BE ANSWERED ON 12<sup>th</sup> AUGUST, 2015  
CHANGES IN TELECOM SECTOR

3894. SHRI ADHALRAO PATIL SHIVAJIRAO:  
SHRI C.S. PUTTA RAJU:  
SHRI SHRIRANG APPA BARNE:  
SHRI S.R. VIJAYAKUMAR:  
SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to review telecom policy regarding issuance of telecom licences and if so, the details thereof;
- (b) whether there is a proposal to review and amend the Telecom Regulatory Authority of India (TRAI) Act to make effective changes in the sector;
- (c) if so, the details thereof and the time by which the same is likely to be affected; and
- (d) the steps proposed to be taken by the Government to revive investor confidence in the telecom sector and make it more viable given that the sector has suffered greatly on account of poor Regulatory Orders and excessive litigation?

ANSWER

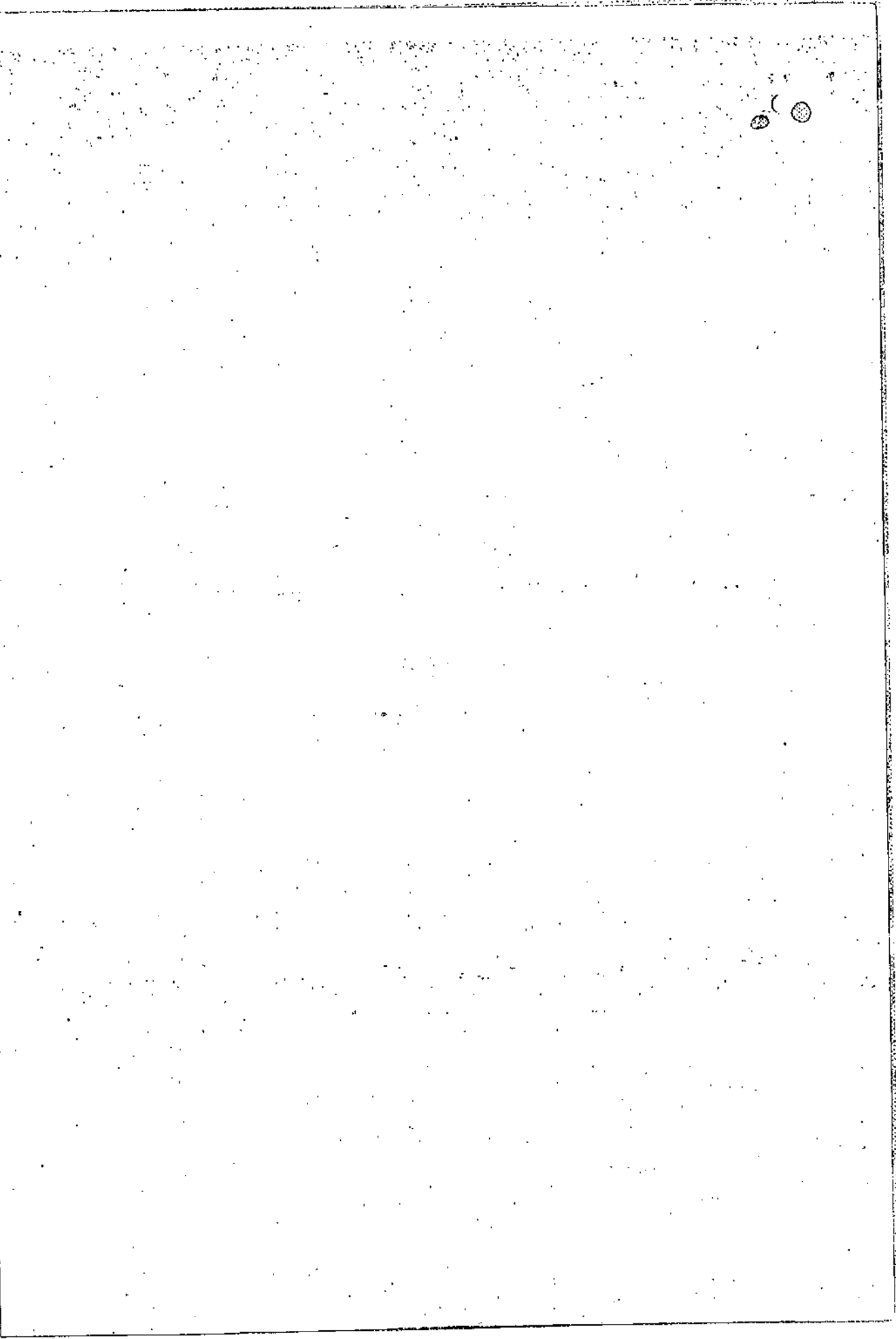
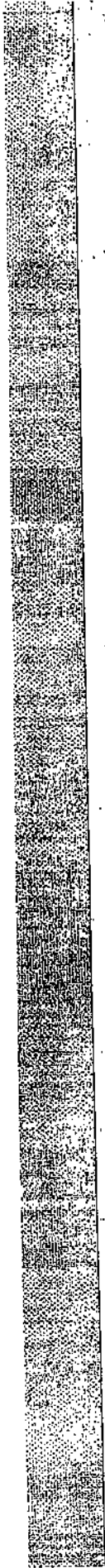
THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) National Telecom Policy 2012 approved by the Government on 31.05.2012 *inter alia* provides for simplification of the licensing framework, Unified Licence regime for convergence, spectrum liberalisation and delinking of the licensing of Networks from the delivery of Services to the end users. Currently, there is no proposal to review NTP 2012.

(b) & (c) Comprehensive legislative proposal to review Telecom Regulatory Authority of India (TRAI) Act is under consideration of the Government. It is difficult to specify a time frame for completing the review.

(d) To spur the growth in the telecom sector, a comprehensive Action Plan with specific time frame for each proposed action was approved by the Government on 24.7.2014 wherein the responsibility centres were identified for the action points. Periodic reviews of various action points are being undertaken.

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Amendment - 7

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA  
STARRED QUESTION NO.346  
TO BE ANSWERED ON 23<sup>rd</sup> DECEMBER, 2015

EMPOWERMENT OF TRAI

\*346. SHRI RAM CHARITRA NISHAD:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is aware that though Telecom Regulatory Authority of India (TRAI) has powers to regulate and monitor rates, quality and other parameters, it does not enjoy power to impose penalties for deficient service unlike global regulators of telecom sector;
- (b) if so, the reaction of the Government thereon;
- (c) whether suggestions have been received from various quarters to empower TRAI with such powers in the interest of consumers; and
- (d) if so, the details thereof along with the action taken thereon?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

- (a) to (d) A Statement is laid on the table of the House.

**STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.346 FOR 23<sup>rd</sup> DECEMBER, 2015 REGARDING "EMPOWERMENT OF TRAI".**

(a) & (b) Telecom Regulatory Authority of India (TRAI), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) has been entrusted with discharge of certain functions, Inter alia, to regulate the telecommunication services; to ensure compliance of terms and conditions of license; lay-down the standards of quality of service to be provided by the service providers so as to protect the interest of the consumers of the telecommunication service; to promote and ensure orderly growth of the telecom sector. Under Section 29 of the TRAI Act, the Authority has been given power for imposing penalty for contravention of its directions, which stipulates that if a person violates directions of the Authority, such person shall be punishable with fine which may extend to one lakh rupees and in case of second or subsequent offence with fine which may extend two lakh rupees and in the case of continuing contravention with additional fine which may extend to two lakh rupees for every day during which the default continues.

(c) & (d) Yes Madam. Based on suggestions received from various quarters including TRAI, Department is working on Comprehensive legislative proposal to review and harmonise the legal frame work.

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GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS

Annexure - VI

LOK SABHA  
UNSTARRED QUESTION NO.609  
TO BE ANSWERED ON 20<sup>TH</sup> JULY, 2016

TELECOM SERVICES OF PSUs

†609. SHRI ARVIND SAWANT;  
SHRI LAXMAN GILUWA;  
SHRI SATYAPAL SINGH;  
SHRI HARISHCHANDRA CHAVAN;  
SHRI KRUPAL BALAJI TUMANE;

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has reviewed the efficacy of Telecom Regulatory Authority of India in achieving its objectives;
- (b) if so, the details thereof;
- (c) whether the telecom services provided by Mahanagar Telephone Nigam Limited and Bharat Sanchar Nigam Limited are not upto the satisfaction level of the consumers and a large number of customers are surrendering their connections; and
- (d) if so, the details thereof and the action taken by the Government to improve their services and network connectivity?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)

(a) & (b) Telecom Regulatory Authority of India (TRAI) was established under the TRAI Act, 1997 as a statutory regulatory body mandated, *inter-alia*, to regulate the telecommunication services, protect the interests of service providers and consumers of the telecom sector, to promote and ensure orderly growth of the telecom sector, etc. The performance of TRAI has been assessed in terms of existing Act governing the Authority in tune with prevailing telecom scenario and modification to suit the requirement by amending the TRAI Act is being considered.

(c) & (d) The Mahanagar Telephone Nigam Limited (MTNL) and the Bharat Sanchar Nigam Limited (BSNL) are both providing satisfactory telecom services in their licensed service areas, in general, meeting the Quality of Service (QoS) parameters prescribed by Telecom Regulatory Authority of India (TRAI).

Details of the connections surrendered vis-a-vis new connection provided (gross) during 2015-16 with respect to landline and mobile service of MTNL and BSNL are given below: -

| Year<br>2015-16 | MTNL (in millions) |                         | BSNL (in millions) |                         |
|-----------------|--------------------|-------------------------|--------------------|-------------------------|
|                 | Surrendered        | New connections (Gross) | Surrendered        | New connections (Gross) |
| Landline        | 0.11               | 0.14                    | 2.85               | 1.2                     |
| Mobile (GSM)    | 0.17               | 0.31                    | 10.56              | 20.54                   |

BSNL and MTNL are making relentless efforts to improve their service and network connectivity. Some of the steps being taken by BSNL and MTNL in this direction are as follows:

#### BSNL

- Plans to install 11,340 numbers of 3G Base Transceiver Stations (BTSs) and 13,926 numbers of 2G BTSs under Phase-VII GSM (Global System for Mobile Communication) expansion for 15 Million lines. Out of the planned BTSs, 11,242 (3G) BTSs and 13,791 (2G) BTSs have become operational as on 31/05/2016. This has improved 2G and 3G network coverage and data capability of 3G network.
- 2500 Wi-Fi hotspots have been provided at 1200 locations to enable fast and seamless data connectivity.
- Implemented ERP (Enterprise Resource Planning) as one of the important IT initiative in all circles.
- During the current Five Year Plan (2012-17), BSNL has plans to make the entire wire line customer base network IP enabled. Next Generation Network (NGN) equipment based on the latest architecture are planned to be deployed gradually to replace the entire Circuit Switched equipments/ Digital Telephone Exchanges.
- Setup wireline call centres for all of its customers of landline and broadband at Dehradun, Ajmer and Bangalore.
- Launched various customer centric initiatives like Night free calling from landline from 9:00 pm to 7:00 am, Free incoming calls while roaming, increased minimum speed of broadband to 2 Mbps etc.
- Based on Government policy on Virtual Network Operator (VNO), BSNL has plans for optimum utilization of its network.

#### MTNL

- Plans to upgrade the existing data speeds over wireless network.
- Investment for up-gradation / augmentation / expansion of existing 2G/3G network.
- Plans to provide the backhaul media connectivity of existing mobile tower sites in Delhi and Mumbai on Optical Fibre Cable (OFC) network in place of Microwave network.
- MTNL is also exploring synergy with BSNL for its mobile services.
- Set up of wireline call centers for the customers of landline, mobile and broadband at Delhi and Mumbai.
- Launched Night free calling from landline from 10:00 pm to 7:00 am.
- To reduce call drops steps such as revised frequency plan, testing with IP Tool, reinforcing of network, etc. have been undertaken.
- MTNL has plans for optimum utilization of its network based on Virtual Network Operator (VNO) policy.
- Enhancement of broadband speed from 512 Kbps to 2 Mbps for better satisfaction of customers.
- Rollout of Wi Fi facility to provide broadband service
- Generation of additional revenue through sharing of passive infrastructure.
- Sharing of Optical Fibre Cable (OFC) infrastructure with private telecom service providers.

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GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS

Amme sure - VH

LOK SABHA  
UNSTARRED QUESTION NO.3501  
TO BE ANSWERED ON 7<sup>TH</sup> DECEMER, 2016

AMENDMENT IN TRAI ACT

3501. SHRIMATI K. MARAGATHAM:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is considering to make amendment to TRAI Act;
- (b) if so, the details thereof;
- (c) whether TRAI has sought more powers to control the poor services being provided by mobile service providers;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)

(a) & (b) Yes, Madam. Amendment to certain provisions of the existing Telecom Regulatory Authority of India (TRAI) Act, 1997 are under consideration which includes definitions, terms and conditions of Chairperson and Members, functions and powers of TRAI, penalty for contravention of directions of TRAI, fund management and power to make regulations.

(c) to (e) Telecom Regulatory Authority of India (TRAI) has proposed amendment to the various provisions of the existing TRAI Act, 1997 relating to Functions of TRAI and Imposing Penalty for Contravention of Directions of TRAI. The proposal of TRAI is under consideration.

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Appendix-III

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 270

Subject: Request for dropping the Assurances given in reply to General Discussion on "Personal Law (Amendment) Bill by several Mps at (page No. 13082 and 13083)."

On 21 August, 2010 the Assurances were given during General Discussion in reply to queries raised by various M.Ps.

2. The replies were treated as Assurances and were required to be implemented within three months of the reply but the Assurances are still pending.

3. In this regard, The Ministry of Law and Justice vide O.M. F. No.21(9)/2019-Leg.III dated 16<sup>th</sup> January, 2020 have stated as under:-

*"The aforesaid reply is not an Assurance and it can be only treated as an endeavour or commitment of the Government in bringing in more legislations ensuring equality of women. It is noteworthy to mention that in so far as the Legislative Department is concerned, it can only bring a legislation on a subject matter which is administratively concerned. Accordingly, the Personal Laws (Amendment) Bill, 2010 was proposed to amend the Guardianship and Wards Act, 1890 and the Hindu Adoptions and Maintenance Act, 1956. By the said amendment, it was intended to remove gender discrimination by giving equal status to women in adoption and guardianship matters. The then Hon'ble MLJ had made a general statement to the effect that he would ensure to bring equality for women. Hence the statement made by the then Hon'ble MLJ on 21.08.2010 may not be treated as an Assurance"*

4. In view of the above, the Ministry, with the approval of the Minister of Law and Justice have requested the Committee to drop the above Assurances.

The Committee may consider.

DATED: 20/08/2020

NEW DELHI:

Discussion on Personal Law (Amendment) Bill

Annexure

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY):  
Madam Speaker, I am highly grateful to all the hon. Members, cutting across party lines, for having given full support to this Bill.

I do not say that in the regime of equality for women this is exhaustive. This is only a sample out of some of the measures which we have started.

In fact, I agree with the hon. Members including Dr. Girija Vyas, the Chairman of the National Commission for Women. She said that a number of measures – as many as 52 proposals – have been made by the National Commission for Women, to create gender equality. We are really looking into this matter. I think, not a single week passes – in the Legislative Department – without looking into many aspects of women, which includes gender equality and also putting down the atrocities on women. So, we are at it.

In fact, this is the core theme of the UPA Government. The idea is to have complete equality for women in all spheres and make it a practical reality especially by removing discriminatory legislation and conferring equal rights to women. I do agree that a comprehensive approach will have to be made; sometimes it may be difficult to bring all the legislations together because of the technical and logistic reasons, but I can definitely say that in the years to come, we will ensure that all spheres of activities will be definitely dealt by the Law Department and various other administrative Departments of the Government. In fact, there is a growing demand for making laws free from gender bias, which includes changing the social and economic content of law. Mere law is not enough; we need to inject the new regime of human psyche, a new regime of mindset of the people.

But I must tell you many histories where great social reformers fought for freedom of women with all difficulties. But I find that our society had evolved itself into a mature society where they are prepared to absorb laws relating to equality. When that is the fertile ground for making a law, I think, in this tenure of

the Parliament itself, I would ensure that we would take advantage of that and bring a comprehensive law on women equality.

All the hon. Members vociferously supported this Bill. I must say that even in the legal mission which we have brought about, we are going to have a classification of the cases and also the prioritization of the cases in relation to women and children so that those cases are taken up first, right from the munsif court to the Supreme Court. We are getting into that area so that they will not wait for justice.

Justice delivery system will be very much tuned up so that they will not wait in queue to get justice in the courts of law. I do not want to say much on this. But the discrimination does exist; we need to bring in greater changes definitely.

Many issues are raised here; even Dr. Raghuvansh Prasad Singh raised an issue; we would like to address that, but I do not have the facts before me. I do not think, that is also very much relevant to speak on those things now.

Many hon. Members have suggested solutions; there are some of legislations, which are gender-neutral; we need to bring them. The day will not be far off, when under the august Chairmanship of the hon. Madam Speaker, Women's Reservation Bill will be a reality in this House. That is a major step and a major reform which we can bring here. I am hopeful; whatever may be the reason, let the Bill be passed. If any amendment is required at subsequent stage, we will definitely go in for that. But, at the same time, this House should not reflect the male chauvinistic attitude to the country and to the world. That is the perception we need to correct.

With this, I thank all the hon. Members, particularly hon. Madam Speaker for having given time for passing this great historic Bill, though simple.

MADAM SPEAKER: The question is:

"That the Bill further to amend the Guardians and Wards Act, 1890 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI VEERAPPA MOILY: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*



Appendix - IV

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 279**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3940 dated 09.12.2016 regarding "Missile Testing Centre".

\*\*\*\*

On 09 December, 2016, Shri Konakalla Narayana Rao, M.P., addressed an Unstarred Question No. 3940 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Research and Development Organisation) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Defence Research and Development Organisation) *vide* O.M.No.DRDO/DPA/30103/LSUS/ASSURANCE/190/2016 dated 18 July, 2017 had requested to drop the Assurance on the following grounds:-

"That the above mentioned Assurance pertains to 'setting of launch pad for rocket launchers at Machilipatnam, Andhra Pradesh'. The present status regarding acquisition/transfer of land for setting up of Missile Test Facility is as follows:-

'Out of total land of 381.51 acres identified for the purpose near Machilipatnam, Krishna District, Andhra Pradesh, land measuring 321.51 acres is forest revenue land and 60 acres is part of Krishna Wild Life Sanctuary, hence Ministry of Environment and Forest (MoEF) clearance was required before the land could be acquired. The Stage-I clearance has now been obtained from the MoEF, New Delhi and Demand Notice for cost of land is awaited from State Government to enable the transfer of land to DRDO.'

As per the status mentioned above, it is clear that many milestones with regard to clearance have been achieved and Defence Research and Development Organisation (DRDO) is committed towards setting up of launch pad for Missile Test Facility. The whole matter is under consideration and clearance of various organisations, like Coastal Regulatory Zone (CRZ), Andhra Pradesh Coastal Zone Management Authority (APCZMA), Forest Advisory Committee (FAC), MoEF, etc. of State and Central Governments. It is pertinent to mention here that creation of infrastructure for launch pad will take years for materialization even after the completion of transfer/acquisition of land but the intention of Government is clear for setting up of launch pad for Missile Test Facility."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 04.12.2019 and it was decided not to drop the Assurance.

5. However, the Ministry of Defence (Department of Defence Research and Development Organisation) vide O.M.No. DRDO/DPA/30103/LSUS/ASSURANCE/190/2016 dated 05 March 2020 have stated as under:-

"Many milestones have been achieved and DRDO is committed towards setting up of launch pad for Missile Test Facility. It is pertinent to mention here that creation of infrastructure for launch pad will take three (03) years. The tentative date of completion i.e. PDC for setup of 'Missile Testing Range' is 2022. The materialization and the intention of Government is clear for setting up of launch pad for Missile Test Facility and thus it is again proposed that the Assurance may please be dropped."

6. In view of the above, the Ministry, with the approval of the Minister of State for Defence have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 20/08/2020



Annerure

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEFENCE RESEARCH & DEVELOPMENT ORGANISATION  
LOK SABHA

UNSTARRED QUESTION NO.3940  
TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016

MISSILE TESTING CENTRE

3940. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Defence Research and Development Organisation (DRDO) proposes to set up a long range missile testing centre at Machilipatnam in Andhra Pradesh; and  
(b) if so, the details thereof including the progress of the testing centre and the proposed timeline for setting up the said centre?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

(a) & (b): Yes, Madam. Defence Research and Development Organisation (DRDO) has planned to set up a long range missile testing centre, including launch pad at Machilipatnam in Andhra Pradesh. Proposal is at an initial stage. Proposal for requirement of land has been taken up with the Government of Andhra Pradesh.

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Appendix - E

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 280

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4732 dated 15 December, 2016 regarding "Integrated Transport Development."

On 15 December, 2016, Shri Dushyant Singh, M.P., addressed an Unstarred Question No. 4732 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, The Ministry of Road Transport and Highways vide O.M. No. F. No. H-11016(31)2016-T dated 2<sup>nd</sup> December, 2019, have stated as under:-

*"The Motor Vehicle (Amendment), 2019 Bill has been passed by the Parliament and published in the Gazette of India on 9<sup>th</sup> August, 2019. Most of the recommendations relating to liberalization of transport sector have been addressed suitably in the Bill and are now part of the statute."*

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 20/08/2020

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

Annexure

LOK SABHA  
UNSTARRED QUESTION NO. 4732  
ANSWERED ON 15<sup>TH</sup> DECEMBER, 2016  
INTEGRATED TRANSPORT DEVELOPMENT

4732. SHRI DUSHYANT SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government plans to set up coordinating, policy and planning institution dedicated to formulating integrated transport development as proposed by the National Transport Development Policy Committee, if so, the details thereof; and

(b) the details of steps taken for capacity building and research and development for creating necessary talent to meet the challenges of the transport sector?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI PON. RADHAKRISHNAN)

(a) The Report of the National Transport Development Policy Committee was submitted to the Government of India in January, 2014. The recommendations of the report are yet to be accepted by the Government.

(b) The Central Road Fund (CRF) (State Roads) Rules, 2014 *inter-alia* stipulates earmarking 1 % out of the CRF for meeting the cost of quality control, for monitoring of works and towards training, research and development by the Central Government. Ministry of Road Transport & Highways has taken decision that the Skill Development / up gradation of workmen in the Highway Construction sector, for projects with civil works of Rs.100 Crore and above, would be taken up by the concerned Project Head / Executive Engineer looking after the concerned project through the Authorized Training centres of Directorate General of Training (DGT); preference may be given to the institutes located near the Project site. The source of funding for the training cost is from the provision of the contingency fund at a rate of 0.05% of the Total Estimated Cost of Civil Work. Besides, Ministry of Road Transport & Highways also sponsors training programme, organized by different premium institutions of the country, for officers of State Transport Department as well as traffic police for capacity building and to create talent to meet the challenges of the road transport sector.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 285

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2180 dated 15.03.2017 regarding "Electoral Bribery as Cognisable Offence."

On 15 March, 2017, Shri Jose K. Mani, M.P., addressed an Unstarred Question No. 2180 to the Minister of Law and Justice. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard The Ministry of Law and Justice (Legislative Department) vide O.M. No. H-11016/06/2017-Leg.II dated 20 January, 2020 have stated as under:-

"The Ministry of Home Affairs (Judicial wing) has, vide its OM dated 04.04.2019 informed that the draft formulation which, inter-alia, has the proposal to amend the sections 171E, 171F of IPC to make the offence as cognizable was forwarded to all the State Government. Further, on the advice of Ld. SG, the said draft formulation was also forwarded to Law Commission seeking their advice on Legislative intent/adequacy/appropriateness of the proposed amendments. The response from the Commission is awaited. Further, the Law Commission has since wound up its activities on 31.08.2018. A fresh Law Commission is yet to be appointed. It is apparent that the matter is still under consideration of the Ministry of Home Affairs and there is uncertainty as to when this long pending Assurance would be fulfilled. ."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, have requested the Committee to drop the Assurance. The Committee may consider.

DATED:- 20/08/2020

NEW DELHI:

Annexure

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2180**

**TO BE ANSWERED ON WEDNESDAY, 15<sup>TH</sup> MARCH, 2017**

**ELECTORAL BRIBERY AS COGNISABLE OFFENCE**

**2180. SHRI JOSE K. MANI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Election Commissioner has reiterated Election Commission's long-standing demand to make electoral bribery a cognisable offence under the code of Criminal Procedure and if so, the details thereof;
- (b) whether the Centre had drawn up a draft Amendment Bill to the effect in consultation with the Law Ministry and also sought comments from States as criminal law and criminal procedure are in the Concurrent List; and
- (c) if so, the status of the Centre's efforts in this direction?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)**

- (a): The proposal of the Election Commission for making electoral bribery a cognizable offence under section 171B of the Indian Penal Code is under consideration of the Government.
- (b): Yes, Madam.
- (c): The draft formulation drawn up in this regard has been circulated to all stake-holders for their final vetting.

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Appendix - VII

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
MEMORANDUM No. 292

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 3125 dated 31.12.2018 regarding "Social Security to Workers in Unorganized Sector."

On 31 December, 2018, Shri Bhartruhari Mahtab, Shri Rahul Shewale and Shri Sanjay Dhotre, M.Ps., addressed an Unstarred Question No. 3125 to the Minister of Labour and Employment. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, The Ministry of Labour and Employment vide O.M. No. H-11016/26/2018-RW dated 1<sup>st</sup> July, 2019 have stated as under:-

"The part of the reply treated as an Assurance are concomitant functions of the National Social Security Board and which are advisory in nature to the Central Government. It is further submitted that it may not be feasible to substantiate the Assurance out of this reply and this is a continuous process."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Labour and Employment, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 20/08/2020

NEW DELHI:

35

13/11





**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3125  
TO BE ANSWERED ON 31.12.2018**

**SOCIAL SECURITY TO WORKERS IN UNORGANISED SECTOR**

**3125. SHRI BHARTRUHARI MAHTAB:  
SHRI RAHUL SHEWALE:  
SHRI SANJAY DHOTRE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the schemes/programmes being implemented by the Government to provide social security to workers employed in Unorganized Sector along with the number of their beneficiaries across the country during each of the last three years and the current year, State/UT-wise and scheme-wise;**
- (b) the details of the funds provided by the Government under the said schemes/ programmes during the said period along with its utilisation, scheme/programmewise;**
- (c) whether the cases of irregularities/ corruption in implementation of the said schemes/programmes have come to the notice of the Government during the said period;**
- (d) if so, the details thereof, State/UT-wise and Scheme/Programme-wise and the reasons therefor along with the action taken/ being taken by the Government in such cases so far; and**
- (e) the other steps taken/being taken by the Government for effective implementation of the said schemes/ programmes across the country?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (e): 'Government of India has enacted 'Unorganised Workers' Social Security Act, 2008' for the welfare of unorganised workers. The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to:**

**Contd..2/-**

- (a) Life and Disability Cover;
- (b) Health and Maternity Benefits;
- (c) Old Age Protection and;
- (d) Any other benefit

The details of beneficiaries in unorganised sector is not centrally maintained. Available details of the amount spent under various schemes are at annexure.

The Ministry of Labour & Employment is implementing the converged PMJJBY/PMSBY scheme to provide life and disability coverage to the Unorganised Workers. So far, no irregularities have been found in this regard.

It has been constant endeavour of the Central Government to extend coverage of the social security schemes to all the unorganised workers as per their eligibility. This Ministry has been pursuing with State Governments to achieve greater coverage. The Central Government has also constituted the National Social Security Board at Central level to recommend suitable welfare schemes for different sections of unorganised workers and also to monitor the implementation of schemes and advise the Central Government on matters arising out of the administration of the Act. Similarly State Governments/UT Administrations are required to constitute their State/UT Social Security Board to carry out the provisions of the Act.

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Annexure

Annexure referred to in reply to part (a) to (e) of Unstarred Question No. 3125 for on 31.12.2018

(1) Indira Gandhi National Old Age Pension Scheme (IGNOAPS) and National Family Benefit Scheme (NFBS): -

|          | Release   |          | Expenditure Reported |          |
|----------|-----------|----------|----------------------|----------|
|          | IGNOAPS   | NFBS     | IGNOAPS              | NFBS     |
| 2014-15  | 418098.05 | 55781.27 | 686100.53            | 37780.44 |
| 2015-16  | 556269.07 | 63941.89 | 554623.63            | 47343.61 |
| 2016-17* | 148044.42 | 18577.10 | 24459.79             | 2773.50  |

\* provisional

(2) State-wise expenditure incurred under the components of Financial support to artisans in indigent circumstances (Pension to mastercrafts Artisans) during the last four years:

| Artisans in Indigent Circumstances/ Artisans Pension |                             |                             |                             |                             |
|--|-----------------------------|-----------------------------|-----------------------------|-----------------------------|
| State  | 2014-15                     | 2015-16                     | 2016-17                     | 2017-18                     |
|  | Amount Sanctioned/ Utilized | Amount Sanctioned/ Utilized | Amount Sanctioned/ Utilized | Amount Sanctioned/ Utilized |
| Andhra Pradesh                                       | 0                           | 108066                      | 116949                      | 126000                      |
| Andman & Nikobar                                     | 0                           | 50433                       | 38983                       | 0                           |
| Arunachal Pradesh                                    | 23000                       | 29033                       | 67900                       | 84000                       |
| Assam  | 206533                      | 261297                      | 180000                      | 245000                      |
| Bihar  | 0                           | 1225826                     | 0                           | 1424921                     |
| Chandigarh   | 0                           | 0                           | 0                           | 0                           |
| Chhatisgarh  | 0                           | 52033                       | 38983                       | 42000                       |
| Delhi  | 0                           | 190035                      | 155932                      | 199160                      |
| Goa  | 0                           | 0                           | 0                           | 0                           |
| Gujarat  | 0                           | 254098                      | 194915                      | 210000                      |
| Haryana  | 0                           | 63033                       | 0                           | 31160                       |

|                  |         |          |         |          |
|------------------|---------|----------|---------|----------|
| Himachal Pradesh | 0       | 108066   | 77966   | 134580   |
| Jammu & Kashmir  | 0       | 267746   | 116949  | 225580   |
| Jharkhand        | 0       | 54033    | 0       | 0        |
| Karnataka        | 0       | 486297   | 388730  | 451160   |
| Kerala           | 0       | 996530   | 697594  | 535160   |
| Madhya Pradesh   | 0       | 52033    | 38983   | 42000    |
| Maharashtra      | 0       | 352134   | 316764  | 294000   |
| Manipur          | 923599  | 1301000  | 1615900 | 1925000  |
| Meghalaya        | 0       | 0        | 0       | 46740    |
| Mizoram          | 0       | 0        | 0       | 0        |
| Nagaland         | 276000  | 348396   | 432000  | 420000   |
| Orissa           | 0       | 624138   | 0       | 330463   |
| Pondicherry      | 0       | 54033    | 38983   | 0        |
| Punjab           | 0       | 405587   | 233898  | 245000   |
| Rajasthan        | 0       | 540330   | 377530  | 378000   |
| Sikkim           | 23000   | 29033    | 0       | 0        |
| Tamil Nadu       | 0       | 244068   | 229798  | 322900   |
| Telangana        | 0       | 352134   | 155932  | 168000   |
| Tripura          | 35000   | 29033    | 36000   | 73160    |
| Uttar Pradesh    | 0       | 476997   | 324000  | 1047740  |
| Uttarakhand      | 0       | 54033    | 36000   | 42000    |
| West Bengal      | 0       | 2594071  | 0       | 2053564  |
| Total            | 1487132 | 11602646 | 5910689 | 11097288 |

3. Handloom Weavers' Comprehensive Welfare Scheme

(Rs. In crores)

| Year    | Health Insurance Scheme | Mahatma Gandhi Bunkar Bima Yojana (MGBBY) |
|---------|-------------------------|---|
|         | Fund released           | Fund released                             |
| 2014-15 | 25.87                   | 16.39                                     |
| 2015-16 | 01.94                   | 16.67                                     |
| 2016-17 | 8.57                    | 12.03                                     |

(4) Funds released under Rashtriya Swasthya Bima Yojana (RSBY) during the last four year and the current year is as follows:

| Release made Under RSBY (Amounts in crores) (Till July 2018) |                  |         |         |         |         |         |        |
|--|------------------|---------|---------|---------|---------|---------|--------|
| Sr. No.  | Name of State    | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | TOTAL  |
| 1  | Assam            | 1.06    | 23.24   | 54.72   | 0.00    | 0.00    | 79.02  |
| 2  | Bihar            | 34.07   | -       | 0.00    | 0.00    | 0.00    | 34.07  |
| 3  | Chhattisgarh     | 58.81   | 88.77   | 114.09  | 171.38  | 0.00    | 433.05 |
| 4  | Gujarat          | 18.47   | 74.24   | 22.34   | 15.07   | 23.52   | 130.12 |
| 5  | Haryana          | 5.38    | 4.67    | 0.60    | 0.00    | 0.00    | 10.65  |
| 6  | Himachal Pradesh | 3.75    | 13.90   | 12.30   | 6.15    | 0.00    | 36.11  |
| 7  | Jharkhand        | 5.51    | -       | 0.00    | 0.00    | 0.00    | 5.51   |
| 8  | Karnataka        | -       | 94.99   | 45.89   | 7.39    | 21.93   | 148.27 |
| 9  | Kerala           | 110.43  | 112.37  | 73.29   | 77.53   | 0.00    | 373.62 |
| 10   | Madhya Pradesh   | 8.21    | 1.00    | 0.00    | 0.00    | 0.00    | 9.21   |
| 11   | Manipur          | 1.73    | 1.17    | 2.20    | 0.00    | 0.00    | 5.10   |
| 12   | Meghalaya        | 1.25    | 4.10    | 4.10    | 0.00    | 11.08   | 20.53  |
| 13   | Mizoram          | 10.35   | 9.43    | 14.13   | 12.96   | 0.00    | 46.87  |
| 14   | Nagaland         | 4.66    | -       | 0.00    | 4.87    | 0.00    | 9.53   |
| 15   | Odisha           | 93.64   | 59.55   | 31.70   | 55.75   | 0.00    | 240.64 |
| 16   | Puducherry       | -       | 0.17    | 0.00    | 0.00    | 0.00    | 0.17   |
| 17   | Punjab           | 2.59    | 2.80    | 0.00    | 0.00    | 0.00    | 5.39   |
| 18   | Rajasthan        | 32.10   | 53.57   | 0.00    | 0.00    | 0.00    | 85.67  |
| 19   | Tripura          | 14.29   | 15.64   | 10.83   | 0.04    | 0.00    | 40.80  |
| 20   | Uttar Pradesh    | 36.47   | 11.91   | 0.00    | 0.00    | 0.00    | 48.38  |
| 21   | Uttarakhand      | -       | 10.20   | 0.00    | 9.15    | 0.00    | 19.34  |

|                    |             |               |               |               |               |              |                |
|--------------------|-------------|---------------|---------------|---------------|---------------|--------------|----------------|
| 22                 | West Bengal | 101.63        | 93.38         | 50.47         | 95.01         | 0.00         | 340.51         |
| <b>Grand Total</b> |             | <b>544.42</b> | <b>675.10</b> | <b>436.66</b> | <b>455.30</b> | <b>56.53</b> | <b>2111.48</b> |

(5) The expenditure incurred in respect of earlier Aam Admi Bima Yojana, now converged Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY), during previous years is as follows:

| Year    | Expenditure<br>(Rupees in Cr.) |
|---------|--------------------------------|
| 2013-14 | 303.82                         |
| 2014-15 | 438.57                         |
| 2015-16 | 436.58                         |
| 2016-17 | 385.34                         |
| 2017-18 | 435.16                         |

(6) Janani Suraksha Yojana (JSY)

Statement showing State-wise SPIP Approvals & Expenditure for the component JSY under NHM for the F.Ys. 2014-15 to 2016-17.

| Rs. In Lakhs                |                  |                |             |                |             |                      |             |
|-----------------------------|------------------|----------------|-------------|----------------|-------------|----------------------|-------------|
| S.No                        | State            | 2014-15        |             | 2015-16        |             | 2016-17 <sup>a</sup> |             |
|                             |                  | SPIP Approvals | Expenditure | SPIP Approvals | Expenditure | SPIP Approvals       | Expenditure |
| <b>A. High Focus States</b> |                  |                |             |                |             |                      |             |
| 1                           | Bihar            | 38714.80       | 29690.03    | 31298.31       | 29552.74    | 34339.76             | 12286.07    |
| 2                           | Chattisgarh      | 6006.53        | 5294.70     | 6094.13        | 6190.44     | 6914.00              | 3890.94     |
| 3                           | Himachal Pradesh | 226.84         | 128.36      | 309.69         | 297.98      | 266.49               | 367.07      |
| 4                           | Jammu & Kashmir  | 2812.44        | 2167.13     | 3087.64        | 2249.78     | 2431.52              | 1450.37     |
| 5                           | Jharkhand        | 8641.13        | 6239.85     | 9471.54        | 6599.19     | 7143.20              | 4415.89     |
| 6                           | Madhya Pradesh   | 18979.77       | 17155.15    | 18565.50       | 18194.31    | 19240.00             | 12874.73    |
| 7                           | Orissa           | 9827.84        | 9782.53     | 10219.04       | 9513.52     | 9546.32              | 6358.18     |

|    |               |           |           |           |           |           |          |
|----|---------------|-----------|-----------|-----------|-----------|-----------|----------|
| 8  | Rajasthan     | 19408.05  | 18364.16  | 20100.18  | 17783.60  | 17628.96  | 13521.54 |
| 9  | Uttar Pradesh | 50921.07  | 44171.54  | 51184.55  | 36764.38  | 51128.79  | 29638.58 |
| 10 | Uttarakhand   | 1907.20   | 1948.48   | 2113.23   | 1818.95   | 1741.45   | 1160.35  |
|    | Sub Total     | 157445.67 | 134941.92 | 152443.81 | 128964.88 | 150380.49 | 85963.72 |

**B. North East States**

|    |                   |          |          |          |         |         |         |
|----|-------------------|----------|----------|----------|---------|---------|---------|
| 11 | Arunachal Pradesh | 181.90   | 84.74    | 230.52   | 139.49  | 202.28  | 51.58   |
| 12 | Assam             | 10494.20 | 9056.72  | 8534.18  | 8683.12 | 7156.48 | 6392.32 |
| 13 | Manipur           | 197.02   | 229.04   | 234.26   | 294.61  | 234.26  | 140.57  |
| 14 | Meghalaya         | 368.13   | 234.73   | 416.13   | 296.60  | 462.11  | 240.19  |
| 15 | Mizoram           | 188.32   | 70.11    | 129.43   | 73.95   | 128.93  | 119.44  |
| 16 | Nagaland          | 175.90   | 120.63   | 184.14   | 79.89   | 182.36  | 31.78   |
| 17 | Sikkim            | 31.25    | 26.65    | 22.50    | 48.35   | 31.54   | 16.39   |
| 18 | Tripura           | 291.87   | 252.43   | 318.65   | 292.51  | 318.90  | 178.58  |
|    | Sub Total         | 11928.59 | 10075.04 | 10069.81 | 9908.52 | 8716.86 | 7170.85 |

**C. Non-High Focus States**

|    |                |          |          |          |          |          |          |
|----|----------------|----------|----------|----------|----------|----------|----------|
| 19 | Andhra Pradesh | 2509.88  | 3019.07  | 2494.88  | 3258.77  | 2765.55  | 1653.04  |
| 20 | Goa            | 12.30    | 4.40     | 12.30    | 7.17     | 12.30    | 4.06     |
| 21 | Gujarat        | 3580.20  | 3485.26  | 3616.47  | 3574.31  | 2823.37  | 2091.16  |
| 22 | Haryana        | 433.39   | 710.57   | 535.42   | 717.48   | 546.55   | 350.44   |
| 23 | Karnataka      | 6585.00  | 5499.98  | 6622.50  | 5987.91  | 7881.02  | 4119.74  |
| 24 | Kerala         | 1313.12  | 1372.41  | 1369.67  | 1389.32  | 1499.38  | 857.82   |
| 25 | Maharashtra    | 5263.99  | 4591.24  | 4982.31  | 4471.27  | 5087.17  | 2528.79  |
| 26 | Punjab         | 1109.24  | 1367.39  | 1109.24  | 1265.90  | 1081.74  | 888.41   |
| 27 | Tamil Nadu     | 5243.87  | 4530.20  | 3991.95  | 3565.62  | 4133.57  | 2360.41  |
| 28 | Telangana      | 2282.65  | 1871.57  | 1827.50  | 2205.80  | 2133.45  | 1665.19  |
| 29 | West Bengal    | 5967.49  | 6046.42  | 6975.84  | 5359.46  | 5640.00  | 3985.82  |
|    | Sub Total      | 34301.13 | 32498.51 | 33538.08 | 31803.02 | 33604.10 | 20504.87 |

**D. Small States/UTs**

|    |                           |      |      |      |      |      |      |
|----|---------------------------|------|------|------|------|------|------|
| 30 | Andaman & Nicobar Islands | 7.23 | 5.31 | 7.23 | 3.48 | 7.23 | 3.89 |
|----|---------------------------|------|------|------|------|------|------|

|    |                         |                  |                  |                  |                  |                  |                  |
|----|-------------------------|------------------|------------------|------------------|------------------|------------------|------------------|
| 31 | Chandigarh              | 6.12             | 7.35             | 13.82            | 5.79             | 9.51             | 6.65             |
| 32 | Dadra & Nagar<br>Haveli | 22.40            | 23.46            | 22.00            | 38.51            | 52.74            | 32.62            |
| 33 | Daman & Diu             | 2.69             | 1.73             | 3.05             | 1.97             | 3.05             | 0.90             |
| 34 | Delhi                   | 230.00           | 118.19           | 200.85           | 118.77           | 161.00           | 57.85            |
| 35 | Lakshadweep             | 6.91             | 9.37             | 12.13            | 5.33             | 12.13            | 3.07             |
| 36 | Puducherry              | 30.35            | 22.96            | 26.93            | 21.92            | 27.42            | 13.47            |
|    | <b>Sub Total</b>        | <b>305.70</b>    | <b>188.37</b>    | <b>286.01</b>    | <b>195.76</b>    | <b>273.08</b>    | <b>118.45</b>    |
|    | <b>Grand Total</b>      | <b>203981.09</b> | <b>177703.85</b> | <b>196337.70</b> | <b>170872.18</b> | <b>192974.53</b> | <b>113757.89</b> |

**\* Provisional**

Note:

- 1) SPIP stands for State Programme Implementation Plan.
- 2) Expenditure is inclusive of previous year's unspent balance, Central grant and State share and it is updated upto 31.12.2016.
- 3) The above figures are as per FMR submitted by the States/UTs.



MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
FOURTEENTH SITTING  
(24.08.2020)

The Committee sat from 1530 hours to 1630 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 30 Memoranda containing requests received from various Ministries/Departments for



dropping of 38 pending Assurances and for taking oral evidence of the representatives of the Ministry of Finance (Department of Revenue). The Committee then took up the said 30 Memoranda (Memorandum Nos. 268 to 297) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 26 Assurances as per details given in Annexure-I\* and to pursue the remaining 12 Assurances as per details given in Annexure-II for implementation by the Ministry/Department concerned.

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**The Committee then adjourned.**

\* Not enclosed



**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Annexure-II

**Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 24.08.2020**

| S.No. | Memo No. | SQ/USQ No. and date  | Ministry/ Department                                | Subject   | Remarks  |
|-------|----------|--|---|---|--|
| 1.    | 268      | (i) USQ No. 1090 dated 13.07.2009<br>(ii) SQ No. 288 dated 25.04.2012<br>(iii) USQ No.1566 dated 05.03.2013<br>(iv) USQ No.3894 dated 12.08.2015<br>(v) SQ No. 346 dated 23.12.2015<br>(vi) USQ No. 609 dated 20.07.2016<br>(vii) USQ No.3501 dated 07.12.2016 | Communications of Department of Telecommunications) | (i) Effectiveness of Telecom Services<br>(ii) Complaints against Unsatisfactory Telecom Services<br>(iii) Complaints against Telecom Operators<br>(iv) Changes in Telecom Sector<br>(v) Empowerment of TRAI<br>(vi) Telecom Services of PSUs<br>(vii) Amendment in TRAI Act | The Committee do not accede to the Ministry's request for dropping of the Assurances on the ground that the Amendment of Telecom Regulatory Authority of India (TRAI) Act, 1997 is a long drawn procedure and it may take more time to complete the entire process. The Committee note that while TRAI has the mandate to protect the interests of consumers and telecom service providers, it has not been vested with requisite powers to enforce its regulations and directions. The Committee feel that the Department of Telecom should act swiftly and bring suitable amendments in TRAI Act in order to empower the Authority to effectively regulate the telecom sector. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfilment of the Assurances. |

| S.No. | Memo No. | SQ/USQ No. and date  | Ministry/ Department  | Subject                           | Remarks  |
|-------|----------|--|---|-----------------------------------|--|
| 2.    | 270      | General Discussion on the Personal Law (Amendment) Bill dated 21.08.2010 | Law and Justice (Legislative Department)                            | The Personal Law (Amendment) Bill | The Ministry has requested for dropping the Assurance on the ground that the reply by the Ministry does not constitute an Assurance and it can only be treated as an endeavour or commitment of the Government in bringing in more legislations ensuring equality of women. This is untenable. The Committee feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry is required to furnish the details of the steps taken by the Ministry to ensure equality for women in all spheres of activities including enactment of a comprehensive law on women equality. The Committee direct the Ministry to provide the details in the form of Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House. Till that time, the Assurance shall be treated as pending. |
| 3.    | 279      | USQ No. 3940 dated 09.12.2016  | Defence (Department of Defence Research & Development Organisation) | Missile Testing Centre            | The Ministry has contended that Defence Research and Development Organisation (DRDO) is committed towards setting up of launch pad for Missile Test Facility at Machilipatnam, Andhra  |

| S.No. | Memo No. | SQ/USQ No. and date           | Ministry/ Department        | Subject                          | Remarks  |
|-------|----------|-------------------------------|-----------------------------|----------------------------------|--|
| 4.    | 280      | USQ No. 4732 dated 15.12.2016 | Road Transport and Highways | Integrated Transport Development | Pradesh and since the creation of infrastructure for launch pad will take three more years, the Assurance should be dropped. The Committee are of the view that the matter is of national importance and strategic requirement and as such should be brought to its logical conclusion. The Committee, therefore, desire that the Ministry should make concerted efforts to fulfil the Assurance at the earliest.  |
|       |          |                               |                             |                                  | The Ministry has stated that the Motor Vehicle (Amendment), 2019 Bill has been passed by the Parliament and published in the Gazette of India on 9th August, 2019. Further, most of the recommendations relating to liberalization of transport sector have been addressed suitably in the Bill and are now part of the statute. Thus, in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report may be furnished to the Ministry of Parliamentary Affairs for being laid on the Table of the House. |

| S.No. | Memo No. | SQ/USQ No. and date           | Ministry/ Department                     | Subject                                 | Remarks   |
|-------|----------|-------------------------------|--|---|---|
| 5.    | 285      | USQ No. 2180 dated 15.03.2017 | Law and Justice (Legislative Department) | Electoral Bribery as Cognisable Offence | <p>The Committee have been informed that the draft formulation to make electoral bribery as cognisable offence was forwarded to the Law Commission seeking its advice. However, the Law Commission wound up its activities on 31.08.2018 without pronouncing any feedback and a fresh Law Commission is yet to be appointed. Citing these reasons and by stating that there is uncertainty as to when the Assurance would be fulfilled, the Ministry has requested for dropping of the Assurance. The Committee feel that free and fair elections are the foundations of democratic form of Government. A major difficulty faced in combating the menace of bribery in elections is that at present the offence is non-cognizable which seriously erodes its deterrent effect. The Committee acknowledge that such matters may take time but the Ministry needs to take sustained action to proactively pursue the matter with all concerned and implement the Assurance.</p> |



| S.No. | Memo No. | SQ/USQ No. and date           | Ministry/ Department  | Subject  | Remarks   |
|-------|----------|-------------------------------|-----------------------|--|---|
| 6.    | 292      | USQ No. 3125 dated 31.12.2018 | Labour and Employment | Social Security to Workers in Unorganised Sector | <p>The Committee have been informed that parts of reply treated as Assurance are concomitant functions of National Social Security Board (NSSB) and it may not be feasible to substantiate the Assurance out of the reply and it is a continuous process. The Committee are not convinced with the contention of the Ministry to drop the Assurance. The Committee are of the view that the workers in unorganised sector have been facing severe hardships and many of them have been suffering exploitation. The Government needs to implement suitable welfare schemes for them to protect their interest and ensure social justice. The Ministry is also required to furnish the details of the works carried out/action taken in this regard by the NSSB. Moreover, once an Assurance is given, it is incumbent upon the Ministry to bring it to its logical end. The Committee would like the Ministry to comply with these instructions and implement the Assurance expeditiously.</p> |



**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
THIRD SITTING  
(19.01.2021)

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

2. Thereafter, the Committee considered and adopted the following Eight (08) Draft Reports without any amendments and authorized the Chairperson to present the same:

- (i) Draft Thirty-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Thirty-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Thirty-seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)';

- (iv) Draft Thirty-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Land Resources)';
- (v) Draft Thirty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Fortieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Forty-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 13<sup>th</sup> Lok Sabha; and
- (viii) Draft Forty-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 14<sup>th</sup> Lok Sabha'.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX  
 XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**Appendix - X**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

\* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

